of section 53 of the Act of 1971, and thereby allow time for the appropriate schemes being formulated. That is why the necessary amendment had to be made before the expiry of the period of two years mentioned in the Act of 1971. As the Parliament was not in session, an Ordinance amending the relevant provision of the principal Act was promulgated by the President on 19-1-1974. The preseent Bill seeks to replace the Ordinance. I now commend the Bill for consideration of the House.

DEPUTY-SPEAKER: Motion MR. moved:

"That the Bill to amend the North-Fastern Areas (Reoragnisation) Act. 1971, as passed by Rajya Sabha, be taken into consideration."

DR. RANEN SEN-I think there are no speakers.

The question is:

"That the Bill to amend the North-Fastern Areas (Reorganisation) Act, 1971, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: Now, we take up clause-by-clause consideration. I think there are no amendments.

The question is :---

"That Clauses 2 to 4 and 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 to 4 and 1, the Enacting Formula and the Title were added to the

SHRI F. H. MOHSIN: Sir, I move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is :--

St. Resns. re.

cr. P.C., 1973

"That the Bill be passed."

The motion was adopted.

14.57 hrs.

RE: STATUTORY RESOLUTIONS CODE OF CRIMINAL PROCEDURE 1973

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I move the following Resolutions:

"In pursuance of clause (a) of section 478 of the Code of Criminal Procedure, 1973 (2 of 1974), this House resolves that the Central Government may, after consultation with the High Court of Delhi, by notification, direct that, in respect of the Union territory of Delhi. the references in sections 108, 109 and 110 of the said Code to a Judicial Magistrate of the first class shall be construed as references to the Executive Magistrate".

"In pursuance of clause (a) of section 478 of the Code of Criminal Procedure, 1973 (2 of 1974), this House resolves that the Central Government may, after consultation with the High Court of Punjab and Haryana, by notification, direct that, in respect of the Union territory of Chandigarh, the references in sections 108, 109 and 110 of the said Code to a Judicial Magnetrate of the first class shall be construed as references to an Frectitive Magistrate".

Regarding these Resolutions, I wish to fell the House that recently, the Criminal Procedure Code has been passed in this House and in that, there is a slight amendment from the former Code of Criminal Procedure regarding functions in regard to Sections 108, 109 and 110. The functions under these sections have been given to

[Shri F. H. Mohsin]

the judicial magistrate. A new section has been included in the Code of Criminal Procedure which empowers any State Government or Union Territory Administration to take the powers under Section 108, 109 and 110 and give them to the Executive Magistrate instead of the Judicial Magistrates. So. that section was introduced in the new Code of Criminal Procedure just to maintain the existing arrangements that may be prevailing in so many States and the Union Territories.

As regards Delhi and Chandigarh, I wish to state that the arrangements so far were that these functions under these Sec. 108, 109 and 110 have been allocated to the Executive Magistrates but in respect of some other States, they have been allocated to the Judicial Magistrates. So, it is only with a view to continue the existing arrangements in Delhi and Chandigarh that these Resolutions have been brought before the House in accordance with the provision contained in Clause (a) of Sec. 478 of the Code of Criminal Procedure. These are the Resolutions in respect of Delhi and Chandigarh. We are not including anything new in this. We wish only to continue the existing arrangement that is prevailing in Delhi and Chandigarh. That is why these Resolution have been brought.

After these Resolutions are passed, we have to consult the High Courts of Delhi, Punjab and Haryana and then the notification has to be issued. After that only it will come into effect. Therefore, I commend both the Resolutions for acceptance of this House.

15 brs.

MR . DEPUTY-SPEAKER : Statutory Resolutions moved :

"In pursuance of clause (a) of section 478 of the Code of Criminal Procedure, 1973 (2 of 1974) this House resolves that the Central Government may, after consultation with the High Court of Delhi, by notification, direct that, in respect of the Union territory of Delhi, the references in sections 108, 109 and

110 of the said Code to a Judicial Magistrate of the first class shall be construed as references to an Executive Magistrate."

"In pursuance of clause (a) of section 478 of the Code of Criminal Procedure, 1973 (2 of 1974) this House resolves that the Central Government may, after consultation with the High Court of Punjab and Haryana, by notification, direct that, in respect of the Union territory of Chandigarh, the references in sections 108, 109 and 110 of the said Code to a Judicial Magistrate of the first class shall be construed as references to an Fxecutive Magistrate."

भी बी० घार० बड़े (खरगोन) इसक बारे में मै एक सफाई चाहता हू ! 108, 109 और 110 का सैक्सज है, इनका आप इराजन कर रहे है । भाग कह रहे है कि ज्युडिशियल मैजिस्ट्रेट के बारे में रफ़ेम का एग्जेक्यटिय मैजि-स्ट्रेट का रैफेंस हमा समझा जाना चाहिये । रिमाइ देने का अधिकार है या नहीं यह एकी-क्युटिय मैजिस्ट्रेट का पना भी नहीं हाता है। उनका यह प्रधिकार नहीं है । 198, 109, 110 ग्रीर 114 में वह डिमाड नहीं द सकता है। वाजपेयी जी को उन्होंने रिमाइ दे दिया यह सकाल भाज सदन में उठ चका है। धगर भाष यह कहते हैं कि उनको ज्युडिशियल मैशिस्ट्रेट माना जाए हो फिर परसन को भी भ्राप का चेत्र करना चाहिये । एग्जेक्यटिव मैजिस्टेट का जब ग्राप ज्यांडशियल मैजिस्ट्रेट मानते हैं धौर उसको पावजं उसको देने है तो क्या उनके लिए भी यह जरूरी नहीं होगा कि वे लायर हो दम साल की उनकी प्रेक्टिस होनी चाहिये या धीर जो क्वालिफिकेशक है वे उनका होनी चाहिये ? मैं जानना चाहता हू कि क्या यो परसंज इस वक्त एक्जैक्य्टिक मैजिस्ट्रेट है उनको भी माप चेज कर रहे हैं जब भाष उनको ज्युडिसियल [मैजिस्ट्रेट की पावर दे रहे हैं ? क्या उनके वास्ते काई रेजिन्टक्सन रख रहे हैं या केवल सीगल को फला है, मा मे जो गडबड़ होती है उसको

दूर करने के जिए एग्जैन्यूटिव मैजिस्ट्रेट की ज्यू-डिसियल मैजिस्ट्रेट कर रहे हैं? यही प्रक्त मै पूछना बाहता हूं।

SHRIF. H. MOHSIN: Sir. as I have already mentioned, the intention of moving these Resolutions is to keep up the continuity of the present arrangement that is prevailing in the Union territories of Delhi and Chandigarh. If there are any faulty decisions by the executive magistrates, there is a provision that they could approach the High Court in revision. hon friend has pointed out some instances where proper decisions by the executive magistartes were not taken I am not aware of such instances. But if such instances are there, people have got the remedy to go to the High Court The Central Govenment cannot interfere in these matters which are of a judicial nature. again appeal to the House to accept these Resolutions.

MR DEPUTY-SPEAKER: The question is

"In pursuance of clause (a) of section 478 of the Code of Criminal Procedure, 1973 (2 of 1974), this House resolves that the Central Government may, after consultation with the High Court of Delhi, by notification, direct that, in respect of the Union territory of Delhi, the references in sections 108, 109 and 110 of the said Code to a Judicial Magistrate of the first class shall be construed as references to an Executive Magistrate."

The motion was adopted

MR. DEPUTY-SPEAKER: The question is:

"In pursuance of clause (a) of section 478 of the Code of Cuminal Procedure, 1973 (2 of 1974), this House resolves that the Central Government may, after consultation with the High Court of Punjab and Haryana, by notification,

direct that, in respect of the Union territory of Chandigarh, the references in sections 108, 109 and 110 of the said Code to a Judicial Magistrate of the first class shall be construed as references to an Executive Magistrate."

The motion was adopted.

15.05 hrs.

ECONOMIC OFFENCES (INAPPLICA-BILITY OF LIMITATION) BILL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to move:

'That the Bill to provide for the inapplicability of the provisions of Chapter XXXVI of the Code of Criminal Procedure, 1973 to certain economic offences, as passed by Rajya Sabha, be taken into consideration."

The Code of Criminal Procedure, 1973 introduces a provision prescribing periods of limitation for taking cognizance of certain offences by courts The term 'offence' as defined in the Code includes offences not only under the Indian Penal Code but also under the Income-tax and the other direct and indirect taxes Acts as well as various other economic laws. The period of limitation prescribed is six months, if the offence is punishable with fine only. one year, if the offence is punishable with imprisonment for a term not exceeding one year, and three years of the offence is punishable with imprisonment for a term exceeding one year but not exceeding three No limitation applies to oftences punishable with imprisonment for a term Offences exceeding three Lars for which a person can be prosecuted under the direct tax Acts are punishable with fines or imprisonment extending up to two years only Hence, all these offences will be affected by the periods of limitation prescribed in the Code of Criminal Procedure, 1973. Some of the other Acts like the Customs Act, the Central Excise and Salt Act and the Gold (Control) Act do provide for imprisonment for a term